

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S MIDDLETON HOTELS PVT LTD

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor (CD)	MIDDLETON HOTELS PRIVATE LIMITED
2.	Date of Incorporation of CD	09-10-1996
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC- KOLKATA
4.	CIN/ Limited Liability Identification No of Corporate Debtor	U51909WB1996PTC081670
5.	Address of the Registered Office and Principal Office (if any) of CD	MIDDLETON HOTELS PVT LTD 10, Middleton Street, Kolkata 700 071, West Bengal
6.	Insolvency Commencement date in respect of Corporate Debtor	31 st October, 2019 (Date of passing of order)
7.	Estimated date of closure of Insolvency Resolution Process	29 th April, 2020 (180 th days from insolvency commencement date)
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Chandra Kumar Jain, Insolvency Professional, Registration Number IBBI/IPA-001/IP-P00214/2017-18/10414
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Chandra Kumar Jain 18 Rabindra Sarani, Poddar Court, Gate No-1, 8 th Floor, Room No 816, Kolkata-700001. Email Id: ckeacs@yahoo.co.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Chandra Kumar Jain 18 Rabindra Sarani, Poddar Court, Gate No-1, 8 th Floor, Room No 816, Kolkata-700001. Email Id: middleton.cirp@gmail.com
11.	Last date for submission of claims	14 th November, 2019
12.	Classes of creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	Name the class (es): NA – As per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA - As per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink. https://ibbi.gov.in/home/downloads Physical Address: NA

C. Jain

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate Insolvency Resolution Process of the **Middleton Hotels Private Limited** on 31st October, 2019

The creditors of **Middleton Hotels Private limited** are hereby called upon to submit their claims with proof on or before 14th November 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Name and Signature of Interim Resolution Professional
Chandra Kumar Jain
(IRP of **Middleton Hotels Private Limited**)

Date : 02-11-2019

Place : Kolkata